

**BEFORE HONORABLE NATIONAL GREEN TRIBUNAL PUNE (W/Z)**

**Original Application No- 59/2025(WZ)**

**Shri Raj Saubhag Satsang Mandal (RSSM)**

**Vs.**

**MoEF&CC & 17 Ors.)**

**: STATUS REORT:**

Original Application No. 59/2025(WZ) "Shri Raj Saubhag Satsang Mandal (RSSM) Vs. MoEF&CC & 17 Ors." is registered before the Hon'ble NGT Western Zone Bench, Pune. Aforesaid matter has been filed by the applicant [i.e. Shri Raj Saubhag Satsang Mandal (RSSM)] regarding air pollution from the stone crushing and mining activities of Respondent Nos.11 to 18 at Village Sayla, Surendranagar, Gujarat

This Honorable court has directed for filed status which is as under

- Contention raised against 8(Eight) Stone crusher units located in Sayala, Surendranagar. All units are engaged in stone crushing activity and not in Mining activity as claimed by Applicant.Thus, The units does not require prior Environmental Clearance as they are not engaged in mining activity.
- The Board has filed Action taken report before Hon. NGT on 21/07/2027.
- RO Surendranagar has inspected the aforesaid 08 units on 30/07/2025-31/07/2025.It was observed that seven units are not in operation and rest one unit have totally removed plant & machinery.

- The board has issued Notice of Directions to all 7 units on 18/09/2025 for the non compliance observed. (Annexure-A)
- Regional Officer-Surendranagar, GPCB has also conducted Environmental Clinic on 09/10/2025 to educate stone crusher industries for implementation of CPCB's 2023 Guidelines, focusing on dust emission control and compliance. (Annexure-B)
- Recently Regional office – Surendranagr has inspected the 8(Eight) Stone crusher units located in Sayala, Surendranagar on 29/01/2026. Compiled site report summary is attached (Annexure-C)

FOR AND BEHALF OF GUJARAT  
POLLUTION CONTROL BOARD

*S. B. D. S.*  
UNIT HEAD, GPCB  
SURENDRANAGAR



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Gayatri Stone Industries, are having an industrial plant at Sr. No. 144/F-2, Vill: Sayala, Tal: Sayala, Dist: Surendranagar- 363430 for manufacturing of Kapchi/Grit/Metal 5000 MT/Month

AND WHEREAS the Gujarat Pollution Control Board has granted your consent to establish under the provisions of the Water Act, the Air Act vide letter no. GPCB/CCA-SRN-737/ID-28378/CCA-Fresh/16318 Order No.CCA-AW-54389 valid up to 24/03/2023 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 17/12/2024 v.r.to complaint by the authorized officers of the Board, following was observed:

1. You have not valid CC&A of the board.
2. Your unit is observed in operation and heavy fugitive emission is observed due to stone crushing activity at primary & secondary crushers, discharging of crushed material from screen classifiers to conveyor belts and discharging of crushed material from conveyor belts to on land for heaping
3. You have not covered discharged chutes of primary crusher, secondary crusher and vibrating screen classifier.
4. All the provided water spraying system facility is observed non-operational.
5. Manual water sprinkling is not carried out to eliminate chance of fugitive emission due to vehicular movement.
6. Huge stock of fine dust in form of pile observed at premises of your unit.
7. You have not provided APCM as per "Environment Guideline for Stone Crushing Units" published by CPCB on July-2023.

Now, therefore I **Mehul Patel, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?
3. Submit compliance of above non-compliance,

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any stringent action.

For and on behalf of  
Gujarat Pollution Control Board

*Mehul Patel*  
24/1/25  
(Mehul Patel)  
Unit Head

Date: 24/01/2025

NO: GPCB/SN/CCA- 278/ID-28378/  
Issued to:  
M/s. Gayatri Stone Industries,  
Sr. No. 144/F-2,  
Vill: Sayala, Tal: Sayala,  
Dist: Surendranagar- 363430

Copy to:

**The Regional Office,**

**Gujarat Pollution Control Board, Surendranagar**..... To follow up for the compliance and verification of order and to carry out sampling and send IR & AR within 15 days as per policy of the board

Outward NO:851970, 24/01/2025



By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Shree Ganesh Stone Industries, are having an industrial plant at Sr. No. 148/3 Paiki, Sudama road, Village - Sayla, Tal: Sayla, Dist: Surendranagar for crushing of Grit/Kapchi/Metal -1500 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/ SRN- 828/ PCB ID- 32039/ CCA-Renewal/2978, order No. CCA-AW-56083 which is valid up to 30/04/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 30/07/2025 by the authorized officers of the Board, your plant was not in operation & following was observed:

1. During inspection, unit is observed not in operation, and stone crushing activity is not observed.
2. Unit has not provided chute from top of discharge point to the ground level.
3. Unit has not provided wind breaking wall in all Direction
4. Unit has not provided metal road within premises
5. During inspection fine dust deposition on the ground in work zone area is observed.
6. Unit has not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.

Now, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **“This Notice is hereby issued as a last “opportunity of being heard” following principal of Natural justice prior taking any coercive action”.**

For and on behalf of  
Gujarat Pollution Control Board

*S. B. Parmar*  
(S. B. Parmar)  
Unit Head

Date: /09/2025

NO: GPCB/ SN/CCA -264/ ID-32039/

Issued to:

M/s. Shree Ganesh Stone Industries,  
Sr. No. 148/3 Paiki,  
Sudama road,  
Village - Sayla,  
Tal: Sayla, Dist: Surendranagar

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar**..... To follow up for  
the compliance and verification of order and submit IR within 15 days as per policy of the board.

Outward No:874868 , 18/09/2025 12:41:00 PM



By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Jaybhav Stone Industries, are having an industrial plant at Sr. No. 133/3 Paiki, Near GEB Substation, Village - Sayla, Tal: Sayla, Dist: Surendranagar for crushing of Grit/Kapchi/Metal -12000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/ SRN- 712/ PCB ID- 33054/ CCA-Renewal/2348, order No. CCA-AW-45654 which is valid upto dtd. 20/01/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 30/07/2025 by the authorized officers of the Board, your plant was not in operation & following was observed:

1. Unit has not provided chute from top of discharge point to the ground level.
2. Unit has provided Dust doom, which is not adequately covered.
3. Unit has not constructed Metal/Kapachi road within premises.
4. During inspection fine dust deposition on the ground in work zone area is observed.
5. Unit has not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.

Now, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **"This Notice is hereby issued as a last "opportunity of being heard" following principal of Natural justice prior taking any coercive action".**

For and on behalf of  
Gujarat Pollution Control Board

(S. B. Parmar)  
Unit Head

Date: /09/2025

NO: GPCB/ SN/ CCA -279/ ID-33054/

Issued to:

M/s. Jaybhav Stone Industries,

Sr. No. 133/3 Paiki,

Near GEB Substation,

Village - Sayla,

Tal: Sayla, Dist: Surendranagar

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for  
the compliance and verification of order and submit IR within 15 days as per policy of the board.

Outward No:874902,18/09/2025 03:37:00 PM



# 271 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Shreenathji Stone Crusher, are having an industrial plant at Sr. No. 2013/P, Near GEB substation Sayala, Vill: Sayla, Tal: Sayla, Dist. Surendranagar for crushing of Grit/Kapchi/Metal -1333 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/ SRN- 953/ PCB ID-37485/ CCA-Renewal/3197, order No. CCA-AW-57636 which is valid upto dtd. 30/06/2027 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 31/07/2025 by the authorized officers of the Board, your plant was not in operation & following was observed:

1. Unit has not provided discharge chute from top of discharge point to the ground level, Unit has not covered primary, secondary crushers and vibrating screen classifier.
2. Unit has not covered conveyor belt and vibrating screen adequately with G.I. sheet.
3. Unit has not provided adequate dust collection system (Dust doom).
4. Unit had not provided wind breaking wall in periphery of unit.
5. Unit has not provided Metal/Kapchi road.
6. Unit has not provided Water sprinkling system in plant premises
7. Unit is not complying with stone crushing guideline published by CPCB Delhi in July 2023.

Now, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **"This Notice is hereby issued as a last "opportunity of being heard" following principal of Natural justice prior taking any stringent action".**

For and on behalf of  
Gujarat Pollution Control Board

*S. B. Parmar*  
(S. B. Parmar)

Unit Head

Date: /09/2025

NO: GPCB/ SN/CCA -423/ ID-37485/

Issued to:

✓ M/s. Shreenathji Stone Crusher,  
Sr. No. 2013/P,  
Near GEB substation Sayala,  
Vill: Sayla,  
Tal: Sayla, Dist. Surendranagar

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for  
the compliance and verification of order and submit IR within 15 days as per policy of the board.

Outward No:874928 ,18/09/2025 05:46:00 PM



# 273 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

**NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.**

WHEREAS you M/s. Akshar Stone Industries, are having an industrial plant at Sr. No. 149/Paiki, Sudama road, B/H GEB Substation, Village - Sayla, Tal: Sayla, Dist: Surendranagar for crushing of Black trap stone -2800MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/CC&A/ SRN- 539/ PCB ID- 12212/ CCA-Renewal/15906, order No. CCA-AW-44060 which is valid up to 15/12/2030 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 30/07/2025 by the authorized officers of the Board, your plant was not in operation & following was observed:

1. Unit has not provided chute from top of discharge point to the ground level.
2. Unit has not covered conveyor belts and vibrating screen classifier adequately with G.I sheet.
3. Unit has not provided metal road within premises
4. During inspection fine dust deposition on the ground in work zone area is observed.
5. Unit has not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.

Now, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act - 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **"This Notice is hereby issued as an "opportunity of being heard" following principal of Natural justice prior taking any coercive action".**

For and on behalf of  
Gujarat Pollution Control Board

*S. B. Parmar*  
(S. B. Parmar)  
Unit Head

Date: /09/2025

NO: GPCB/ SN/CCA -251/ ID-12212/

Issued to:

M/s. Akshar Stone Industries,  
Sr. No. 149/Paiki  
Sudama Road, B/H GEB Substation  
Village - Sayla,  
Tal: Sayla,  
Dist: Surendranagar - 363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for  
the compliance and verification of order and submit IR within 15 days as per policy of the board.

Outward No:874842, 18/09/2025 11:35:00 AM



# 275 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Chamunda Stone Industries, are having an industrial plant at S.No.101, N.H. 8A, Near GEB, Village - Sayla, Tal: Sayla, Dist.: Surendranagar- 363430 for manufacturing of Grit/Kapachi/Metal -80 MT/Day

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/R.O.SRN/ SRN-731/ ID-12222/ 2013 Date. 17/07/2020, order No. AW-42291 which is expired.

AND WHEREAS during the inspection of your industrial plant on 30/07/2025 by the authorized officers of the Board, your plant was not in operation & following was observed:

1. Your unit is not having valid CCA of the Board.
2. You have not provided chute from top of discharge point to the ground level.
3. You have not covered conveyor belts adequately.
4. You have provided Dust doom, but it is not adequately covered to cover dusting.
5. During inspection, stone crushing activity is not observed.
6. During inspection fine dust deposition on the ground in work zone area is observed.
7. You have not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.

New, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **This Notice is hereby issued as a last “opportunity of being heard” following principal of Natural justice prior taking any stringent action.**

For and on behalf of  
Gujarat Pollution Control Board

(S. B. Parmar)  
Unit Head

Date: /09/2024

NO: GPCB/ SN/ CCA -26/ ID-12222/

Issued to:

M/s. Chamunda Stone Industries,  
S.No.101, N.H. 8A, Near GEB,  
Village- Sayla,  
Tal: Sayla, Dist.: Surendranagar-363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No: 81486/09/2025 12:42:00

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for compliance and verification of order and to carry out sampling and send IR/AR in 15 days as per policy of the board.

Outward No:874869 ,18/09/2025 12:42:00 PM



# 277 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Shree Nilkanth Stone Industries, are having an industrial plant at R.S. No. 2014, Near GEB Sub Station, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapachi/ Grit/ Metal – 1800 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/RO- SRN-555(2)/PCB ID-20444/159002 Date: 15/12/2020, order No. AW-13869 which is valid up to 13/10/2025 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 31/07/2025 w.r.to complaint by the authorized officers of the Board, your plant was not in operation & following was observed:

1. Unit has not provided discharge chute from top of discharge point to the ground level, Unit has not covered primary, secondary crushers and vibrating screen classifier.
2. Unit has not covered conveyor belt & vibrating screen adequately with G.I. sheets.
3. Unit has not provided adequate dust collection system (Dust doom).
4. Unit had not provided wind breaking wall in periphery of unit.
5. Unit has not provided Metal Road.
6. During inspection, fine dust deposition on the ground in work zone area is not observed.
7. Unit has not provided Water sprinkling system out plant premises.
8. Unit has not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.

Now, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **This Notice is hereby issued as a last “opportunity of being heard” following principal of Natural justice prior taking any coercive action.**

For and on behalf of  
Gujarat Pollution Control Board

*S. B. Parmar*  
(S. B. Parmar)

Unit Head

Date: /09/2025

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No: 874905-18/09/2025

**NO: GPCB/ SN/ CCA -8/ ID-20444/**

**Issued to:**

**M/s. Shree Nilkanth Stone Industries,**

Sr. No. 2014,

Near GEB Sub Station,

Vil: Sayla,

Tal: Sayla, Dist: Surendranagar- 363430

Copy to:

**The Regional Office,**

**Gujarat Pollution Control Board, Surendranagar**..... To follow up for the compliance and verification of order and to carry out sampling and send IR/AR in 15 days as per policy of board.

Outward No:874905,18/09/2025 03:39:00 PM



# 279 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

By R.P.A.D.

## NOTICE OF DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS THE AIR ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Santosh Quarry, are having an industrial plant at R.S. No. 2012/ 2013, Sudamda Road, B/H 66 KV Sub Station, Vil: Sayla, Tal: Sayla, Dist: Surendranagar- 363430 for manufacturing of Kapachi/ Grit/ Metal – 2000 MT/Month.

AND WHEREAS the Gujarat Pollution Control Board has granted you consolidated consent and authorization (CC&A) under the provisions of the Water Act, the Air Act vide letter no. GPCB/ RO- SRN/ SRN-547/PCB ID-25779/ CCA- Renewal/ 2444 Date: 25/08/2021, order No. AW-48692 which is valid up to 27/07/2026 with the conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on 30/07/2025 w.r.to complaint by the authorized officers of the Board, your plant was not in operation & following was observed:

1. Unit has not provided chute from top of discharge point to the ground level.
2. Unit has not provided adequate fine dust collection system (Dust doom) for collection of fine dust.
3. Unit has not provided metal road within premises.
4. Unit has not provided APCM as per Environmental Guidelines for stone crushing unit Published by CPCB on July-2023.

Now, therefore I **S. B. Parmar, Unit Head**, Gujarat Pollution Control Board propose to issue Notice under section (31) (A) of Air (Prevention and Control of Pollution) Act-1981 as under:

1. Why not to issue direction under section 31(A) of Air (Prevention and control of pollution) Act – 1981 to prohibit you from manufacturing activity?
2. Why not to direct to concern authority for disconnection of Power Supply & Water Supply of your industrial plant?

You are hereby directed to reply with compliance of above point within 15 days on receipt of this notice failing which directions as proposed above will be deemed to be passed without further reference to you. **This Notice is hereby issued as an “opportunity of being heard” following principal of Natural justice prior taking any stringent action.**

For and on behalf of  
Gujarat Pollution Control Board

*S. B. Parmar*  
(S. B. Parmar)  
Unit Head

Date: /09/2025

NO: GPCB/ SN/ CCA-252/ ID-25779/

Issued to:

M/s. Santosh Quarry,

R.S. No. 2012/ 2013,

Sudama Road, B/H 66 KV Sub Station,

Vil: Sayla,

Tal: Sayla, Dist: Surendranagar-363430

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No: 874/2025  
11:37:00 AM

Copy to:

**The Regional Office,  
Gujarat Pollution Control Board, Surendranagar.....** To follow up for the compliance and verification of order and to carry out sampling and send IR/AR in 15 days as per policy of board.

Outward No:874844, 18/09/2025 11:37:00 AM

સ્થળ:	બેન્કવેટ હોલ, શ્રીજી હોટલ, લીંબડી - સાયલા હાઈવે, સાયલા, તાલુકો-સાયલા, જી. સુરેન્દ્રનગર
તારીખ અને સમય:	તા. ૦૯/૧૦/૨૦૨૫ સવારે ૧૧:૦૦ કલાકે
વિષય:	કેન્દ્રીય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા સ્ટોન ક્ષીંગ એક્ટીવીટીથી થતાં હવા પ્રદૂષણ નિયંત્રણ માટે જુલાઈ ૨૦૨૩માં બહાર પાડવામાં આવેલ પર્યાવરણીય ગાઈડલાઇન્સના અમલીકરણ બાબત.

**વિગત:**

તા.૦૯/૧૦/૨૦૨૫નાં રોજ ૧૧:૦૦ કલાકે બેન્કવેટ હોલ, શ્રીજી હોટલ, લીંબડી - સાયલા હાઈવે, સાયલા ખાતે કેન્દ્રીય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા સ્ટોન ક્ષીંગ એક્ટીવીટીથી થતાં હવા પ્રદૂષણ નિયંત્રણ માટે જુલાઈ ૨૦૨૩માં બહાર પાડવામાં આવેલ પર્યાવરણીય ગાઈડલાઇન્સના અમલીકરણ બાબતે પ્રાદેશિક કચેરી - સુરેન્દ્રનગર દ્વારા સ્ટોન ક્ષીંગ એકમોના એસોસીએશનના હોદ્દેદારોના પરામર્શમાં રહી પર્યાવરણીય ક્લીનીકનું આયોજન કરવામાં આવેલ.

પર્યાવરણીય ક્લીનીક દરમિયાન હાજર રહેલ ઉદ્યોગકારોની યાદી બિડાણ-એ તરીકે સામેલ છે.

**પર્યાવરણીય ક્લીનીક દરમિયાન ચર્ચાયેલ મુદ્દાઓ:**

સૌ પ્રથમ બ્રિજેશ એન. શેઠ, ના.પ.ઈ. દ્વારા સ્ટોન ક્ષીંગ એસોસીએશનના હાજર સભ્યોને આવકારી પર્યાવરણીય ક્લીનીકનાં આયોજન અંગે ટૂંકમાં માહિતી આપી. ત્યારબાદ વિજય એલ. લીંબડીયા, મ.પ.ઈ. દ્વારા કેન્દ્રીય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા સ્ટોન ક્ષીંગ એક્ટીવીટીથી થતાં હવા પ્રદૂષણ નિયંત્રણ માટે જુલાઈ ૨૦૨૩માં બહાર પાડવામાં આવેલ પર્યાવરણીય ગાઈડલાઇન્સનું પ્રેઝન્ટેશન રજૂ કરેલ. પ્રેઝન્ટેશનમાં ગાઈડલાઇન્સમાં સમાવિષ્ટ વિવિધ પ્રકારના સ્ટોન ક્ષર અને તેનાથી ઉદભવતા હવા પ્રદૂષણના નિયંત્રણ માટે લેવાના થતાં નિવારાત્મક અને સુધારાત્મક પગલાં વિષયક વિગતે માહિતી આપેલ.

ત્યારબાદ ટી.એ. ત્રિવેદી, પ્રાદેશિક અધિકારી દ્વારા જણાવેલ કે, સાયલામાં આવેલા આઠ જેટલા એકમો સામે નામદાર NGTમાં કેસ ચાલે છે. નામદાર NGTની કામગીરી અંગે જણાવતા કહ્યું કે, નામદાર NGTમાં પર્યાવરણને લગતા કેસોની સુનવણી કરવામાં આવે છે અને કસૂરવાર એકમો સામે કડક હુકમો કરી દંડ પણ કરવામાં આવે છે, જે કારોડો રૂપિયાનો હોય છે. તાજેતરમાં દહેજમાં ક્લસ્ટર એરિયાને ૩૧૦ કરોડ રૂપિયાનો દંડ કરેલ છે. સાયલા વિસ્તારમાં આવેલા આઠ એકમો સામે નામદાર NGT દ્વારા જે હુકમ કરવામાં આવશે તે સાયલા વિસ્તારના અન્ય સ્ટોન ક્ષર એકમોને પણ લાગુ પડશે માટે સ્ટોન ક્ષર એકમો દ્વારા અગાઉથી કેન્દ્રીય પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા સ્ટોન ક્ષીંગ એક્ટીવીટીથી થતાં હવા પ્રદૂષણ નિયંત્રણ માટે જુલાઈ ૨૦૨૩માં બહાર પાડવામાં આવેલ પર્યાવરણીય ગાઈડલાઇન્સ મુજબના હવા પ્રદૂષણ નિયંત્રણના સાધનો લગાવી નિયમિત ચલાવવામાં આવે તેના માટે આ પર્યાવરણીય ક્લિનિક રાખવામાં

આવેલ છે. પર્યાવરણીય ગાઇડલાઇન્સ મુજબ સ્ટોન ક્ષીંગ એકમોને કોઈ તકલીફ પડતી હોય તો આપ લોકો જણાવી શકો છો.

ત્યારબાદ એકમો દ્વારા કરવામાં આવેલ રજૂઆતો અને તેના પ્રત્યુત્તરની વિગતો ઓપન હાઉસ કાર્યનોંધ મુજબ છે.

ઉપરોક્ત ચર્ચા-વિચારણાના અંતે હજુ કોઈ પ્રશ્ન રહેતો હોય તો તે મુક્તમને રજૂ કરવા પ્રાદેશિક અધિકારીશ્રી એ હાજર સર્વેને જણાવેલ અને ઉપરોક્ત થયેલ ચર્ચા બાબતે હાજર ન રહેલ સ્ટોન ક્ષીંગ એકમોના પ્રતિનિધિશ્રીઓને અવગત કરવા જણાવેલ. અંતે સ્ટોન ક્ષીંગ એસોસિયેશનના સભ્યો દ્વારા જરૂરી સમજણ પૂરી પાડવા બાબતે પ્રાદેશિક અધિકારીશ્રીનો આભાર વ્યક્ત કરેલ અને આભારવિધિ કરી પર્યાવરણીય ક્લીનીકને પૂર્ણ જાહેર કરાયેલ.

૧.	કચેરીનું નામ	પ્રાદેશિક કચેરી, સુરેન્દ્રનગર
૨.	તારીખ	૦૯/૧૦/૨૦૨૫
૩.	સમય	સવારે ૧૧:૦૦ કલાકે
૪.	સ્થળ	બેન્કવેટ હોલ, શ્રીજી હોટલ, લીબડી - સાયલા હાઇવે, સાયલા, તાલુકો-સાયલા, જી. સુરેન્દ્રનગર
૫.	હાજર રહેલ ઉદ્યોગકારોની સંખ્યા	૬૧
૬.	ઓપન હાઉસમાં થયેલ રજૂઆતો	
રજૂઆત ૧	જે આઠ એકમો સામે નામદાર NGTમાં કેસ ચાલે છે તે સંદર્ભે, GPCB દ્વારા તે આઠ એકમો પર હાલમાં શું પગલાં લેવામાં આવશે ?	
પ્રત્યુત્તર ૧	GPCB દ્વારા આઠ એકમોની સ્થળ તપાસ કરીને અહેવાલો GPCBની વડી કચેરી ગાંધીનગર મોકલી આપેલ છે અને જે એકમો દ્વારા પર્યાવરણીય ગાઇડલાઇન્સ મુજબ હવા પ્રદૂષણ નિયંત્રણના સાધનો લગાવેલ નથી તેવા એકમોને નોટિસ ઓફ ડાયરેક્શન પાઠવેલ છે. નામદાર NGT દ્વારા જે હુકમ કરવામાં આવશે તેનું સંબંધિત એકમોએ પાલન કરવાનું રહેશે.	
રજૂઆત ૨	પહેલા સ્ટોન ક્ષર એકમો સ્થપાયેલ છે અને ત્યાર બાદ રાજ સૌભાગ આશ્રમ સ્થપાયેલ છે તો સદર બાબતે સ્ટોન ક્ષર એકમોને રાહત મળી શકે.	
પ્રત્યુત્તર ૨	અત્યારે પ્રશ્ન રાજ સૌભાગ આશ્રમની સ્થાપનાનો નથી પ્રશ્ન પ્રદૂષણનો છે, આપના એકમોમાંથી પ્રદૂષણ માન્ય માત્રામાં થાય છે કે, માન્ય માત્રાથી વધારે થાય છે.	
રજૂઆત ૩	અમારા એકમો રાજ સૌભાગ આશ્રમથી ૮૦૦ થી ૧૦૦૦ મીટર દૂર આવેલ છે અને રાજ સૌભાગ આશ્રમની આજુબાજુમા આવેલ કોમ્પલેક્સો કે અન્ય લોકોને પ્રદૂષણનો પ્રશ્ન નથી ફક્ત રાજ સૌભાગ આશ્રમને જ પ્રદૂષણનો પ્રશ્ન છે.	
પ્રત્યુત્તર ૩	સ્ટોન ક્ષર એકમો દ્વારા પર્યાવરણીય ગાઇડલાઇન્સ મુજબ હવા પ્રદૂષણ નિયંત્રણના સાધનો લગાવી નિયમિત ચલાવામાં આવશે તો કોઈને પણ પ્રદૂષણનો પ્રશ્ન રહેશે નહિ. હવા પ્રદૂષણ નિયંત્રણના સાધનો લગાવવાનો ખર્ચ માત્ર એક વખત પૂરતોજ છે ત્યારબાદ ફક્ત મેન્ટેનન્સ ખર્ચજ રહેશે.	
રજૂઆત ૪	સાયલા વિસ્તારમાં પાણીની તકલીફ છે માટે ઉનાળાની ઋતુમાં પાણી છાંટી શકાતું નથી જે બાબતે GPCB દ્વારા સરકારમાં રજૂઆત કરી શકાય ?	
પ્રત્યુત્તર ૪	પાણીની રજૂઆત એકમોએ જાતે જ કરવી પડશે, જો પાણીની વ્યવસ્થા ન હોય તો બેગ ફિલ્ટર લગાવવું પડશે.	
રજૂઆત ૫	સ્ટોન ક્ષર એકમો માટે સાઇટિંગ કાઇટેરિયા શું છે ?	
પ્રત્યુત્તર ૫	સ્ટોન ક્ષર એકમો માટેના સાઇટિંગ કાઇટેરિયાની વિગતો એસોસિએશન ગ્રુપમાં મોકલી આપવામાં આવશે.	

રજૂઆત ડ	ચાર - પાંચ એકમો આજુ-બાજુમાં આવેલ હોય તો બધા એકમો વચ્ચે કોમન વિન્ડ બ્રેકિંગ વોલ બનાવમાં આવે તો ચાલે ?
પ્રત્યુત્તર ડ	ગાઈડલાઇનમાં જે-તે કશર ફરતે વિન્ડ બ્રેકિંગ વોલ બનાવવાની તેમ જણાવેલ છે તેમ છતાં હેડ ઓફિસ ગાંધીનગરથી અભિપ્રાય મંગાવી લઈશું.

ઉપરોક્ત ચર્ચા-વિચારણાના અંતે હજુ કોઈ પ્રશ્ન રહેતો હોય તો તે મુક્તમને રજૂ કરવા પ્રાદેશિક અધિકારીશ્રી એ હાજર સર્વેને જણાવેલ અને ઉપરોક્ત થયેલ ચર્ચા બાબતે હાજર ન રહેલ સ્ટોન કશીંગ એકમોના પ્રતિનિધિશ્રીઓને અવગત કરવા જણાવેલ.

અંતે સ્ટોન કશીંગ એસોસિયેશનના સભ્યો દ્વારા જરૂરી સમજણ પૂરી પાડવા બાબતે પ્રાદેશિક અધિકારીશ્રીનો આભાર વ્યક્ત કરી ઓપન હાઉસને પૂર્ણ જાહેર કરાયેલ.





Sr. No	PCB ID	Name	Last 3 Actions	CCA status	Status	Air Observations
1.	25779	Santosh Quarry	<ul style="list-style-type: none"> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 22/07/2024.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 24/01/2025.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 18/09/2025.</li> </ul>	AW: 48692, Valid up to: 27/07/2026	Not in operation	<p><b>Inspection on dtd. 29/01/2026</b></p> <p><b>Provisions for controlling fugitive emission after last Notice:</b></p> <ul style="list-style-type: none"> <li>• Vibrating screen observed covered.</li> <li>• Unit has provided water sprinkling system.</li> <li>• Fine dust deposition is not observed in work zone area.</li> <li>• Unit has provided Dust drum</li> <li>• Unit has constructed wind breaking wall (height @ 20 feet) at two sides, one side is ramp &amp; one side wind breaking wall observed not made.</li> </ul> <p><b>Non Compliance observed:</b></p> <ol style="list-style-type: none"> <li>1. Unit has not provided chute from top of discharge point to the ground level.</li> <li>2. One side wind breaking wall observed not made</li> </ol>
2.	12212	Akshar stone	<ul style="list-style-type: none"> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 22/07/2024.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 24/01/2025.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 18/09/2025.</li> </ul>	AW: 44060, Valid up to: 15/12/2030	Not in operation	<p><b>Inspection on dtd. 29/01/2026</b></p> <p><b>Provisions for controlling fugitive emission after last Notice:</b></p> <ul style="list-style-type: none"> <li>• Vibrating screen observed covered.</li> <li>• Fine dust deposition is not observed in work zone area.</li> <li>• Unit has provided Dust drum</li> <li>• Conveyor belts &amp; Vibrating Screen are observed covered by GI sheet</li> <li>• Unit has constructed wind breaking wall at two sides (height @ 15 feet &amp; 12 feet), one side is ramp &amp; one side wind breaking wall observed not made,</li> </ul> <p><b>Non Compliance observed:</b></p> <ol style="list-style-type: none"> <li>1. Unit has not provided chute from top of discharge point to the</li> </ol>

						ground level. 2. One side wind breaking wall observed not made.
3.	32039	Shree Ganesh stone Industries	<ul style="list-style-type: none"> <li>• Direction issued u/s 31-A of the Air Act-1981 with 15 days effect on dt. 30/05/2023.</li> <li>• Revocation issued u/s 31-A of the Air Act-1981 upto 3 Months on dt. 09/12/2023-.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 18/09/2025.</li> </ul>	AW: 56083, Valid up to: 30/04/2027	Not in operation	<p><b>Inspection on dtd. 29/01/2026</b></p> <p><b>Provisions for controlling fugitive emission after last Notice:</b></p> <ul style="list-style-type: none"> <li>• Vibrating screen observed covered.</li> <li>• Unit has provided water sprinkling system</li> <li>• Fine dust deposition is not observed in work zone area.</li> <li>• Unit has constructed wind breaking wall (height @ 6 feet) at one side, one side common wind breaking wall (height @ 12 feet) observed constructed between this unit &amp; Gayatri Stone Industries, one side is ramp &amp; one side wind breaking wall observed not made.</li> </ul> <p><b>Non Compliance observed:</b></p> <ol style="list-style-type: none"> <li>1. Unit has not provided chute from top of discharge point to the ground level.</li> <li>2. One side wind breaking wall observed not made.</li> </ol>
4.	33054	Jaybhav Stone Industries	<ul style="list-style-type: none"> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 22/07/2024.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 24/01/2025.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 18/09/2025.</li> </ul>	AW: 45654, Valid up to: 20/01/2026	Not in operation.	<p><b>Inspection on dtd. 29/01/2026</b></p> <p><b>Provisions for controlling fugitive emission after last Notice:</b></p> <ul style="list-style-type: none"> <li>• Vibrating screen observed covered.</li> <li>• Conveyor belts are observed covered by GI sheet.</li> <li>• Unit has provided water sprinkling system</li> <li>• Primary &amp; secondary crushers are observed covered</li> <li>• Fine dust deposition is not observed in work zone area.</li> <li>• Unit has constructed wind breaking wall (height @ 12 feet) at one side, one side is ramp &amp; two sides wind breaking wall observed not made.</li> </ul> <p><b>Non Compliance observed:</b></p> <ol style="list-style-type: none"> <li>1. Unit has not provided chute from top of discharge point to the ground level.</li> </ol>

						2. Two sides wind breaking wall observed not made.
5.	12222	Chamunda Stone Industries	<ul style="list-style-type: none"> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 19/03/2024.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 24/01/2025.</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 18/09/2025.</li> </ul>	AW: 90818, Valid up to: 25/07/2035	Not in operation	<p><b>Inspection on dtd. 29/01/2026</b></p> <p><b>Provisions for controlling fugitive emission after last Notice:</b></p> <ul style="list-style-type: none"> <li>• Vibrating screen observed covered.</li> <li>• Conveyor belts are observed covered by GI sheet.</li> <li>• Unit has provided water sprinkling system</li> <li>• Primary &amp; secondary crushers are observed covered</li> <li>• Fine dust deposition is not observed in work zone area.</li> <li>• Unit has constructed wind breaking wall (height @ 5 feet) at two sides, one side is ramp &amp; one side wind breaking wall observed not made</li> </ul> <p><b>Non Compliance observed:</b></p> <ol style="list-style-type: none"> <li>1. Unit has not provided chute from top of discharge point to the ground level.</li> <li>2. One sides wind breaking wall observed not made.</li> </ol>
6.	37485	Shreenathji stone crusher	<ul style="list-style-type: none"> <li>• Borad has issued Notice of direction under section 31-A of the Air Act- 1981 on dtd. 22/07/2024</li> <li>• Borad has issued Notice of direction under section 31-A of the Air Act- 1981 on dtd. 21/01/2025</li> <li>• Borad has issued Notice of direction under section 31-A of the Air Act- 1981 on dtd. 18/09/2025</li> </ul>	AW: 57636, Valid up to: 30/06/2027	Not in operation	<p><b>Inspection on dtd. 29/01/2026</b></p> <p>Unit is yet to make provisions as per guidelines, however during Inspection, machinery is observed in idle condition and not in operation since long.</p>
7.	20444	Shree Nilkanth Stone	<ul style="list-style-type: none"> <li>• Borad has issued permanent revocation under section 31-A of the Air Act- 1981 on</li> </ul>	AW: 43869, Valid up to: 13/10/2025,	Not in operation	<p><b>Inspection on dtd. 29/01/2026</b></p> <p><b>Provisions for controlling fugitive emission after last Notice:</b></p> <ul style="list-style-type: none"> <li>• Unit has provided water sprinkling system</li> </ul>

		Industries	<p>dtd. 20/03/2015</p> <ul style="list-style-type: none"> <li>• Borad has issued Notice of direction under section 31-A of the Air Act- 1981 on dtd. 22/07/2024</li> <li>• Borad has issued Notice of direction under section 31-A of the Air Act- 1981 on dtd. 24/01/2025</li> </ul>	Not applied for Renewal		<ul style="list-style-type: none"> <li>• Fine dust deposition is not observed in work zone area.</li> <li>• Unit has constructed wind breaking wall (height @ 12 feet) at one side, remaining sides wind breaking wall observed not made.</li> <li>• Conveyor belts &amp; Vibrating Screen are observed not covered, during inspection replacement work of Vibrating screen &amp; replacement work of rollers of conveyor belts is in progress,</li> </ul> <p><b>Non Compliance observed:</b></p> <ol style="list-style-type: none"> <li>1. Unit has not provided chute from top of discharge point to the ground level.</li> <li>2. Three sides wind breaking wall observed not made.</li> <li>3. Primary &amp; secondary crushers are observed not covered</li> </ol>
8.	28378	Gayatri Stone Ind.	<ul style="list-style-type: none"> <li>• Borad has issued Notice of direction under section 31-A of the Air Act- 1981 on dtd. 17/12/2024</li> <li>• Notice of Direction issued u/s 31-A of the Air Act-1981 on dt. 24/01/2025.</li> </ul>	CCA-AWH-54389, Expired on 24/04/2023	Not in operation	<p><b>Inspection on dtd. 30/07/2025</b></p> <ul style="list-style-type: none"> <li>• It is observed that unit had dismantled/removed the old stone crushing plant machineries &amp; going to install the new stone crushing plant machinery.(Under Installation of Plant/machinery)</li> </ul>